

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

CP NO. 388 OF 2016

[CP (TCAA) No. 51/HDB/2017]

Connected with CA No. 1447 of 2016

CP No. 389 of 2016

[CP (TCAA) No. 52/HDB/2017]

Connected with CA No. 1448 of 2016

In the matter of the Companies Act, 1956 (1 of 1956)

AND

In the matter of Section 391 to 394 of the Companies Act, 1956

AND

In the Matter of Scheme of Arrangement

Between

Hyderabad Duty Free Retail Limited

(Transferor Company)

AND

GMR Hotels and Resorts Limited

(Transferee Company)

Date of Order: 18.04.2017

Date of Corrigendum: 20.04.2017

Between:

Hyderabad Duty Free Retail Limited

GMR Aero Towers, Rajiv Gandhi International Airport,

Shamshabad, Hyderabad – 500409

(Represented by its Director, Mr. George Cherian)

... Transferor Company/Petitioner Company

GMR Hotels and Resorts Limited

Novotel Hyderabad Airport, Rajiv Gandhi International Airport,

Shamshabad, Hyderabad – 500409

(Represented by its Director, Mr. Rajesh Kumar Arora)

... Transferee Company/Petitioner Company

Counsel for the Petitioners:

Mr. L V V Iyer

Counsel for Regional Director:

Mr. Appa Rao, CGSC

Counsel for Official Liquidator:

Official Liquidator

CORAM

Hon'ble Mr. Ravikumar Duraisamy, Member (Technical)

Hon'ble Mr. Rajeswara Rao Vittalana, Member (Judicial)

CORRIGENDUM

The Tribunal passed a Common Order dated 18.04.2017 in the matter of Hyderabad Duty Free Retail Limited and GMR Hotels and Resorts Limited (CP No. 388 of 2016 and CP No.389 of 2016)

In Para 5 of Page No.6, the Official Liquidator report is dated as 20.04.2016. The same should be read as 16.02.2017.

At line 14 of Para 7, in Page No.7, the Board Meeting is dated as 01.08.2016. The same should be read as 11.08.2016.

The rest of the contents of the Order remain unchanged

V. Annapoorna
V.ANNAPOORNA
ASST. DIRECTOR
NATIONAL COMPANY LAW TRIBUNAL